

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 618 of 2020**

**IN THE MATTER OF:**

**Amitesh Argal**

**...Appellant**

**Versus**

**Punjab National Bank & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Mohit D. Ram, Advocate.**

**For Respondents: Mr. Apoorv Sarvaria, Advocate.**

**ORDER**  
**(Through Virtual Mode)**

**28.07.2020:** After hearing learned counsel for the Appellant for a while, we find that no issue contemplated under Section 61 of the I&B Code as a ground for assailing the impugned order has been raised in this appeal. No ground in the nature of claim being barred by limitation, or that there is no default or that either the obligation of debt does not exist or the same has been discharged, has been raised or agitated. Debt and default has not been disputed. Thus, there being no challenge on merit to the impugned order of admission of application under Section 7 of the I&B Code, we are of the considered opinion that no ground for intervention in the impugned order exists. The appeal is accordingly dismissed. No costs.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[V. P. Singh]**  
**Member (Technical)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

*am/gc*